

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

RA/M.A/O.A./T.A./ 454 1989

Kanubha Bachubha & Co Applicant (s).

PH Partho Adv. for the  
Petitioner (s).

Versus

Union of India & Co Respondent (s).

B & Kyada Adv. for the  
Respondent (s).

| SR. NO. | DATE.    | ORDERS.   |
|---------|----------|---|
|         |          | Denial of duty. (Copy sent)   |
|         | 23/10/89 | <p>Neither the applicants nor <sup>their</sup> advocates present. Mr. B. R. Kyada present. The case is adjourned. Registry to post the case.</p> <p align="right"><i>[Signature]</i><br/>23/10/89</p>   |
|         | 7/11     | <p>Pl issue notice of P.A to appo.<br/>Pending Admission.</p> <p>RPAO Recd from Resp 28381</p> <p>→ This matter is not placed on board of <del>27</del> 19-12-89 due to matter pertains for D.P.</p> <p><u>2e</u></p> <p>Pl send copy of order to DPA<br/>Neykhal</p> |

CORAM : Hon'ble Mr. M.M. Singh .. Administrative Member  
Hon'ble Mr. G.S. Sharma.. Judicial Member

6.11.1989

Heard Mr. P.H. Pathak, learned counsel for the petitioner. Pending admission. Issue notices to the respondents to show cause why the application be not admitted, within ~~30~~<sup>30</sup> days. Registry to post the ~~x~~ case after ~~15~~<sup>30</sup> days for admission.

M M Singh

( M M Singh )  
Administrative Member

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( G S Sharma )  
Judicial Member

\*Mogera

1. Shri Kanubha Bachubha,  
 2. Shri Parbat Bapuda,  
 C/o. Association of Railway  
 and Post Employees,  
 F-2, Alap Flats,  
 Opp. Anjalee Cinema,  
 Vasna Road, Ahmedabad .. Applicants  
 (Advocate - Mr. P.H. Pathak )

Versus

1. Union of India,  
 Through,  
 The Divisional Rly. Manager,  
 Kothi Compound, Rajkot.  
 2. The Asstt. Engineer, W.Rly.,  
 Kothi Compound, Rajkot.  
 3. The Regional Commissioner-  
 of Labour (C),  
 Usmanpura, Ahmedabad. .. Respondents  
 (Advocate - Mr. B.R. Kyada)

CORAM : Hon'ble Mr. A.V. Haridasan .. Judicial Member

Hon'ble Mr. M.M. Singh .. Administrative Member

O.A. No. 454 of 1989

ORAL - ORDER

02.02.1990.

Per : Hon'ble Mr. A.V. Haridasan .. Judicial Member

Heard Mr. P.H. Pathak and Mr. B.R. Kyada, learned  
 counsel for the petitioner and respondents respectively.  
 It appears that the P.W.I., Jaipur has no authority to  
 transfer the casual labour to a different division and  
 that the D.R.M., Rajkot has no obligation to accept the  
 casual labour on his <sup>Roll</sup> own, But the interest of justice  
 demands that the D.R.M., Rajkot should give this order

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in writing so that the applicant can go back to his earlier station at Jaipur. Hence the application is disposed of with a direction to the D.R.M., Rajkot either to accept <sup>the App. Cont</sup> him as casual labour if permissible or to give an order in writing that he ~~cannot~~ <sup>cannot</sup> be <sup>be</sup> accepted <sup>forth with</sup> so that the applicant can go back to Jaipur and join duty who <sup>at his ear</sup> has issued the order. <sup>There</sup>

H. M. Singh

( M M Singh )  
Administrative Member

*(Signature)*

( A V Haridasan )  
Judicial Member

\*Mogera